

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 108**  
**(IB)-143(PB)/2019**

**IN THE MATTER OF:**

M/s. Ambica Industrial Corporation

Vs.

Punj Lloyd Ltd.

....Applicant/petitioner

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 01.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the applicant :

For the respondent :

Ms. Nattasha Garg, Adv.

Dr. U.K Chaudhary, Sr. Adv.,

Mr. Manish Shekhari, Mr. Vivek Jain,

Mr. Sumit, Advs. for CD.

**ORDER**

Arguments heard. Order reserved.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**